

31st day of March, 1973, in respect of
'Lok Sabha'."

SHRI YESHWANTRAO CHAVAN :
I introduce† the Bill.

DEMAND NO. 102—RAJYA SABHA

"That a sum not exceeding Rs. 96,81,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending 31st day of March, 1973, in respect of 'Rajya Sabha'."

Sir, I beg to move† :

"That the Bill to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of India for the services of the financial year 1972-73, be taken into consideration."

DEMAND NO. 103—SECRETARIAT
OF THE VICE-PRESIDENT

"That a sum not exceeding Rs. 3,15,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1973, in respect of 'Secretariat of the Vice-President'."

MR. DEPUTY-SPEAKER : With regard to this Appropriation Bill, I have received two letters from two hon. Member—Shri Jyotirmoy Bosu and Shri S. M. Banerjee. I would like to read the relevant rules relating to the discussion on this Bill. The rule says :

"The debate on an Appropriation Bill shall be restricted to matters of public importance or administrative policy implied in the grants covered by the Bill which have not already been raised while the relevant demands for grants were under consideration."

15.32 hrs.

APPOORCATIN (NO. 3) BILL* 1972

THE MINISTER OF FINANCE (SHRI YESHWANTRAO CHAVAN) : I beg to move for leave to introduce a Bill to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of India for the services of the financial year 1972-73.

Now, Shri Jyotirmoy Bosu has sent as many as 15 points relating to the many ministries. I have examined them and I found that most of the points relating to most of the ministries have already been raised—

SHRI JYOTIRMOY BOSU (Diamond Harbour) ; I cannot even say that you are misleading the House. That is the difficulty.

MR. DEPUTY-SPEAKER : The question is :

"That leave be granted to introduce a Bill to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of India for the services of the financial year 1972-73."

MR. DEPUTY-SPEAKER : Therefore, all those points relating to those Ministries which have been raised are barred. There is one Ministry which has not been discussed, and you can raise the points for discussion on that, and that is the Ministry of Finance. Your discussion would be confined only to points relating to the Ministry of Finance.

The same thing applies with relation to Mr. S. M. Banerjee.

The motion was adopted

*Published in Gazette of India Extraordinary Part II, Section 2, dated 12-5-72.

†Introduced/Moved with the recommendation of the President.

SHRI JYOTIRMOY BOSU : Sir, I submitted those points to be highlighted, not very long ago. It was only a couple of hours ago, when your man came here for a second copy. I am unable to accept your contention that the Secretariat had the skill and the talent to go through the entire debate which has lasted for the last so many days. (*Interruption*) I would like to have a chance to speak.

MR. DEPUTY-SPEAKER : Only the Finance Ministry.

SHRI JYOTIRMOY BOSU : I will cite one example. You will agree with me—you must have that much of confidence in us—that the question of land ceiling has not been covered. Has it been covered? I want to ask you. Has that been covered in the Agriculture Minister's reply? It has not been covered.

MR. DEPUTY-SPEAKER : Most of the points have been covered.

SHRI JYOTIRMOY BOSU : I am giving a concrete example. (*Interruption*) I protest. This question came on the 4th August last on the floor of the House and the Minister had made a statement based on the Land Reforms Committee report. But today—(*Interruption*)—do not shut out the Opposition, Sir.

MR. DEPUTY-SPEAKER : I am not shutting you out. But kindly listen to me also. This has been raised in one form or another, and I understand that some kind of discussion on this also has been agreed to, and that is coming up. You are an old and tried parliamentarian. Kindly accept the ruling of the Chair. Kindly go on with your points on the Ministry of Finance.

SHRI JYOTIRMOY BOSU : I am trying to grow more grey hair so that I do not have much to speak in this House. In any case, I shall abide by the Chair although the Opposition expects a little more from the Deputy-Speaker whose representative you are in the Chair!

In any case, about the Finance Ministry, I start by saying that the Ministry has totally and utterly failed in tapping the real as well

as the potential economic surpluses of productive investments. That is my complaint. There had been a real decline in *per-capita* growth as well as *per-capita* income. There has been enormous concentration of wealth in the hands of a few. They have also totally and utterly failed to stop the malpractices of over-invoicing and under-invoicing which have been robbing the country to the tune of not less than Rs. 400 crores in foreign exchange every year. Perhaps they are not anxious to do it. As far as smuggling, evasion, collection of tax arrears etc. are concerned, they have miserably failed. The role of nationalised banks in the matter of granting overdrafts and advances to the weaker sections of society, the small agriculturists, small-scale industries and others, the deprived section of the society, has really been more than miserable, because there had been a substantial decline, as per their own figures, in the matter of investment in these sectors.

The Minister has not said why they are not bringing a Bill for the nationalisation of general insurance instead of this management-take over trick, because through that they are paying per month, I am told, about Rs. 33 lakhs to these tycoons. We know this is a government of the monopolists, by the monopolists and for the monopolists. Otherwise, they should have brought a Bill for nationalisation of general insurance and stopped payment of this compensation.

Regarding Wanchoo Committee's interim report, I charge this Government of conniving with those who are sitting over mountains of black money. Wanchoo Committee's interim report had revealed that the annual generation of black money is not less than Rs. 3500 crores; it could be Rs. 5000 crores, but that is the minimum. They have given a report that currency notes of Rs. 10 and above be demonetised in December, 1970. Then they said, impose a ceiling on possession of cash and jewellery, subject to a clearance given by the income-tax officer and also a levy on the capital. This Government, those who are hand in glove with tax-evaders and black-money generators, stealthily shelved that interim report. Not only that. Three senior executives of the Finance Ministry, including the Reserve Bank Governor and two Secretaries went to the stalwarts of the

Wanchoo Committee and told them, "Don't submit this interim report". They were good enough to refuse to do so, but they agreed that in the final report, they will not make any indications of any recommendations that were given in the interim report.

In view of these few things you have allowed me to say, Sir, I oppose this Bill to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of India for the services of the financial year 1972-73.

SHRI S. M. BANERJEE (Kanpur) : Sir, I would confine myself to only one point which unfortunately has not been covered during the discussion on the various Demands. You are aware that in this House an announcement was made two years back about the appointment of a Pay Commission for Central Government employees. This was done after a great agitation on 19th September, 1968, in which 12 employees lost their lives and 54,000 lost their jobs, though they were taken back later on. The Central Government employees waited very patiently for two years thinking that the final report will be submitted by the Pay Commission.

The minimum pay of Central Government employees is less than what an employee of the public undertakings gets. A Central Government employee gets Rs. 141 minimum to which Rs. 15 and Rs. 7 have been added; it is Rs. 163 now. But an HSL employee gets Rs. 240; HEC employee gets Rs. 195 to 200; HEL employee gets Rs. 185 to Rs. 195 and even in the private sector, the Jute Mills' Association has paid a minimum wage of Rs. 235 to the employees. But the Central Government employees in defence, railways and posts and telegraphs have been paid less than the employees in the public sector undertakings.

Though we have been told that the report will be submitted in July, we came to know that the report is not likely to be submitted by that time. Although the Finance Minister and his Minister of State, Shri K.R. Ganesh, have assured us that efforts will be made to see that the report is submitted at the earliest opportunity, we know that it will take time.

The Central Government employees have already started a *dharna* of 24 hours and 48 hours before the Pay Commission. I am told, and I speak without imputing any motives, that unless the Pay Commission members are assured an alternative job they are not going to submit the report. It is extremely true. I would request the Prime Minister to assure them a job so that they will submit the report at the earliest opportunity. Otherwise, they will not submit it because it is a question of retrenchment for them.

I would request the hon. Finance Minister to contact the Pay Commission, get their report and give an assurance to this House that it will be received soon. If the report is going to be delayed, there should be an interim report at least to cover the pensioners, the people who are going to retire this year. Even if the age of retirement is not going to be reduced from 58 to 55, still in 1972 there will be more than 43,000 government employees who will be retiring and they will not get any benefit unless the report is submitted earlier. Now that the hon. Prime Minister here, the Finance Minister is here and, Sir, you are in the chair, I would request in all humility and earnestness that the report should be submitted without delay, at the latest by July 1972.

SHRI YESHWANTRAO CHAVAN: Mr. Deputy-Speaker, Shri Jyotirmoy Bosu has raised half a dozen points which, though they were not technically raised during the debate on the different demands, he himself has raised the same points when he spoke on the budget discussion and I had answered all the points. But he managed to remain absent at that time. Now he has managed to be present and raise those points, and I am glad he is present.

On the question of prices he brings in his own ideological approach in this matter. We have taken some positive steps and the strength of the economy has been amply demonstrated by the test to which it was put last year. As a matter of fact that shows the strength of the economy. Of course, there are certain things which have to be achieved. We will work for achieving those things.

As far as the Wanchoo Committee Report is concerned, there was an interim report which we have admitted, not only now but a year ago.

SHRI JYOTIRMOY BOSU: Why don't you publish it ?

SHRI YESHWANTRAO CHAVAN: We decided not to published it in the public interest. But we did supply a summary. There was a recommendation for demonetisation which the government have not accepted. There is nothing to conceal in it. Certainly, some officials did discuss this matter with the Commission. There is nothing wrong with it. Since the Commission has prepared a report Government wanted this matter to be discussed. So, some officers went and discussed it. It is very wrong to say that they were persuaded not to make any recommendation. Shri Wanchoo is an ex-Chief Justice and he is not a person to be pressurized by anybody. He is a dignified person and I do not think one can question the *bona fides* or the integrity of a person of that stature. I know that whatever I say I am not going to convince Shri Jyotirmoy Bosu. When he does not want to be convinced, what can I do ?

So far as the point raised by Shri S.M. Banerjee is concerned, we have already assured him that we will make efforts to see that the report of the Pay Commission comes as early as possible. We have started this effort. To say that the Pay Commission will not submit the final report until the members of the Pay Commission have been found alternative job, the least I can say is that it is most uncharitable.

SHRI S.M. BANERJEE: I said "without imputing any motives".

SHRI YESHWANTRAO CHAVAN: This is another technique of pressurising the members of the Pay Commission, possibly; may be; I do not know. But, that apart, I can only say that since we appointed the Pay Commission, we are equally interested to see we get the report, as soon as possible, because we do not want to delay it.

SHRI S.M. BANERJEE : The First Pay Commission submitted its report after one year, the Second Pay Commission after two years and the Third Pay Commission may do it after three years. At this rate, if we appoint the Tenth Pay Commission, it will be after ten years.

SHRI JYOTIRMOY BOSU : In the mean time the cost of living goes up.

MR. DEPUTY-SPEAKER : The question is :

"That the Bill to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of India for the services of the financial year 1972-73, be taken into consideration."

The Motion was adopted.

MR. DEPUTY-SPEAKER : Now we shall take up clause-by-clause consideration of the Bill. There are no amendments and therefore I shall put all the clauses and the schedule together to the vote of the House. The question is :

"That Clauses 2 and 3, the Schedule, Clause 1, the Enacting Formula and the Title stand part of the Bill,"

The Motion was adopted.

Clauses 2 and 3, the Schedule, Clause 1, the Enacting Formula and the Title were added to the Bill.

SHRI YESHWANTARAO CHAVAN : Sir, I move :

"That the Bill be passed."

MR. DEPUTY-SPEAKER : The question is :

"That the Bill be passed."

The Motion was adopted.

MR. DEPUTY-SPEAKER : Now we take up the Private Members' business. We

are 15 minutes ahead of time and, therefore, the House will adjourn today at 6.15. Bills to be introduced.

ANCIENT MONUMENTS AND
ARCHAEOLOGICAL SITES AND
REMAINS (AMENDMENT) BILL*

(Insertion of new section 20-A)

15.46 hrs.

CONSTITUTION (AMENDMENT) BILL*

Amendment of Eight Schedule)

श्री भोगेन्द्र झा (जयनगर): मैं प्रस्ताव करता हूँ कि भारत के संविधान का छोर संशोधन करने वाले विधेयक को पुरःस्थापित करने की अनुमति दी जाये।

MR. DEPUTY-SPEAKER : The question is :

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The Motion was adopted.

श्री भोगेन्द्र झा : मैं विधेयक पुरःस्थापित करता हूँ।

CONSTITUTION (AMENDMENT) BILL*

(Substitution of Article 168 and omission of article 169, etc.

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MR. DEPUTY-SPEAKER : The question is :

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The Motion was adopted.

श्री भोगेन्द्र झा: मैं विधेयक पुरःस्थापित करता हूँ।

SHRI R. P. ULAGANAMBI (Vellore :)
Sir, I beg to move for leave to introduce a Bill further to amend the Ancient Monuments and Archaeological Sites and Remains Act, 1958.

MR. DEPUTY-SPEAKER : The question is :

"That leave be granted to introduce a Bill further to amend the Ancient Monuments and Archaeological Sites and Remains Act, 1958."

The Motion was adopted.

SHRI R. P. ULAGANAMBI : Sir, I introduce the Bill.

MR. DEPUTY-SPEAKER : Shri B.S. Bhaura...Absent.

15.47 hrs.

CONSTITUTION (AMENDMENT)
BILL—Contd.

*(Amendment of Seventh Schedule) by
Shri S.C. Samanta.*

MR. DEPUTY-SPEAKER : The House will now take up further consideration of the Bill of Shri Samanta further to amend the Constitution of India. 2 hours were allotted for it. 1 hour and 2 minutes have already been taken and 58 minutes is the balance. Shri Bhandare is to continue his speech. He is not there. Shri Chandra Gowda...Absent. Shri S.B. Patil...Absent. Nobody is there. Shri R.R. Sharma.

SHRI A. K. GOPALAN (Palghat) :
Sir, I had written a letter to the Speaker and had sent a copy of that letter to the Prime Minister also. The Prime Minister is here at the moment. I want to know what the Government has decided about including it in the Ninth Schedule. It will be better if I know it.